

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

C.A No. 935/C-III/ND/19  
IB-1411(ND)/2018

IN THE MATTER OF

M/s. AS Technosoft Pvt. Ltd.  
VS.

M/s. Indiaroots Shopping Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 18.12.2019

Coram:

Ch. Mohd. Sharief Tariq  
Hon'ble Member (Judicial)  
Shri K.K. Vohra  
Hon'ble Member (Technical)

For the Petitioner/OC :  
For the Corporate Debtor :  
For the Intervener/RP : Mr. Prakhar Srivastava, Advocate.

ORDER

Counsel for the Resolution Professional is present. Filed the status report. He has submitted that there is no Resolution plan for the Corporate Debtor and the CoC has decided to liquidate the Corporate Debtor. The Resolution Professional is directed to file appropriate application with details along with minutes of the meeting of the CoC under which the CoC has resolved to liquidate the Corporate Debtor. The process shall be completed within seven working days. Report is taken on record. Therefore, CA stands **closed**.

-sd-

(K. K. VOHRA)  
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)